

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.2295/2001

New Delhi dated this the 19th day of March, 2002.

HON'BLE SHRI S.R. ADIGE, VICE CHAIRMAN (A)

HON'BLE SMT.LAKSHMI SWAMINATHAN, VICE CHAIRMAN(J)

Sh. R.P. Aggarwal
S/o late Sh.C.L. Aggarwal,
R/o F-127, Prashant Vihar
Rohini, Delhi.
(By Advocate: Shri Amit Anand)

... APPLICANT

VERSUS

1. Govt. of NCT of Delhi
Through Chief Secretary
Players Building, ITO
New Delhi.

2. Commissioner
Transport Department
5/9, Underhill Road,
Rajpur Road,
Delhi.

(By Advocate: Sh. Mohit Madan proxy for
Mrs. Avnish Ahlawat)

... RESPONDENTS

ORDER(ORAL)

S.R. ADIGE, VICE CHAIRMAN(A)

Heard both sides.

2. Applicant seeks a direction to respondents to hold DPC for promotion to the post of Joint Director, for the vacancy of 1993 on the retirement of Shri Chopra and consider his case as being an eligible candidate.

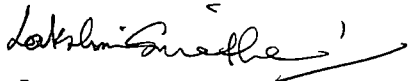
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3. Respondents in their reply state that the DPC will be convened after the requisite clearance from the Director (Vigilance) is received, and as and when the Director(Vigilance) grants vigilance clearance, the applicant's case can be considered.

4. We dispose of this OA with a direction to respondents to contact the office of Director(Vigilance) at a responsible level and make full efforts to obtain the necessary report from that functionary within six weeks from the date of receipt of a copy of this order. If respondents are unable to secure the aforesaid report from the Director (Vigilance) by that date, they should proceed to consider applicant's case for promotion by holding a DPC without the report, and make their decision regarding applicant's promotion subject to vigilance clearance.

O.A. is accordingly disposed of. No costs.


(SMT.LAKSHMI SWAMINATHAN)
VICE CHAIRMAN (J)


(S.R. ADIGE)
VICE CHAIRMAN(A)

RB.